

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3614 of 2021

1. Enamul Sk.
2. Sarfuddin Sk. ... Petitioners
Versus
The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through Video Conferencing

For the Petitioners : Mr. Ranjan Kr. Singh, Advocate
For the State : Mr. Bishambhar Shastri, A.P.P.

Order No. 02

Dated 13th April, 2021

Heard the learned counsel appearing for the respective sides.

The petitioners are accused in connection with Pakur (Mahila) P.S. Case No. 04 of 2020.

It has been alleged that the petitioners had attempted to commit rape upon the informant. On an alarm raised they had fled away.

It has been stated by the learned counsel for the petitioners that the present case is a counter blast of Pakur (M) P.S. Case No. 40 of 2020 instituted by the wife of the petitioner No. 2 against the husband of the informant. It has further been stated that the petitioners are in custody since 06.01.2021.

Learned APP has opposed the prayer for bail of the petitioners.

Admittedly the case which was instituted by the wife of the petitioner No. 2 was earlier to the present case and in such circumstances, the false implication of the petitioners cannot be ruled out.

In view of the above, the petitioners are directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) each with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Pakur in connection with Pakur (Mahila) P.S. Case No. 04 of 2020.

(RONGON MUKHOPADHYAY,J.)